

IN THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH (COURT NO.I)
NEW DELHI.

(IB)-532(PB)/2017

In the matter of:

Punjab National Bank

... Petitioner

v.

Haridwar Iron & Ispat Rolling Ltd.

... Respondent

SECTION: Under Section 7 of IBC.

Order delivered on 01.12.2017.

Coram

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the applicant/Financial creditor

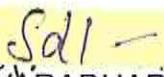
Pallav Saxena, Adv.
a/w Bindu Das, Adv.

For the Respondent/CD

ORDER

Ld. Counsel for the petitioner is present. It is represented by the Id. Counsel that in compliance to the order dated 24.11.2017 notice for the respondent has been taken and affidavit to this effect has also been filed on 27.11.2017 vide diary No. 2976. However it is seen from the record of the Tribunal that the affidavit is not available. In the circumstances, the Bench Officer is directed to check the same and update the record and call the matter for hearing on 7.12.2017


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

KCS